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THE MINISTER OP COMMERCE AND STEEL AND MINES (SHRI 1 PRANAB MUKHERJEE): (a) Yes, Sir. There has been a trend of decline after 1977-78.

- 1 Yes, Sir. The figures for, 1379-UQ are provisional; and
- (c) Lack of competitiveness of varioutdrug formulations is the main reason for the decline. The figures for April-May, 1980 as compared to the corresponding period in 1979 do nor, show any improvement in export pea formance. However, the prospicts are likely to improve with the recent liberalised measures an'i negotiations of export orders from some West countries

Refined sugar

- @12?6. SHRI GHOUSE MOHIUDDIN SHEIKH; Will the Minister of COMMERCE be pleased to state:
- (a) whether Government have brought some refined sugar through London commodity brokers; and
 - (b) if so, what are the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b) Yes.. Sir. A contract has recently been concluded by STC with M/s. EDF Man (Sugar) Ltd.. London, for import of 200,000 MT refined sugar.

CBI inquiry against M/s. Hindustan **Motors Limited**

@@12fr7. SHRI KALYAN ROY: SHRI BHOLA PRASAD: SHRIMATI PRATIMA BOSE:

Will the Minister of FINANCE be pleased to refer to the reply to Un-starred Question 2057 given in the Rajya Sabha on the 22nd March, 1979 and state:

- (a) what is the progress of the case CBI registered against the Management
- @Previously Unstarred Ouestion 958, transferred from the 25th June, 1980.
- (a)@Previously Unstarred Question 1094, transferred from the 26th June, 1980. .

and other officers of M/s. Hindustan Motors Limited as well as the management and other officers of United Commercial Bank Limited, Calcutta;

to Questions

- (b) whether the matter has been examined in consultation with the Ministry of Law:
- (c) if so, when and what course of action has been decided;
- (d) if the reply to, part (b) above be in the negative, what are the reasons for delay; and
- (e) whether it is a fact that CBI has decided to, drop the case and if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (.SHRI MAGANBHAI BAROT): (a) Certified copy of the judgement dated 10-7-1978 of the Honourable High Court of Calcutta, holding that the Director of Enforcement has no jurisdiction to decide the case, as Section 4(2) of the Foreign Exchange Regulation Act, 1947 is not applicable in the instant case, was made available to the Directorate of Enforcement on 9-3-1979. The implications of the above judgement were examined in consultation with the Ministry of Law. The case was found to b3 a fit case for appeal. Accordingly, an application for Special Leave Petition in Supreme Court was filed before the Calcutta High Court on 12-4-1979. This application was, however, turned down by the Calcutta High Court on 2-8-79. Against this order of the Ca^utta High Court, the Directorate of Enforcement have filed Special Leave Petition before the Supreme Court on 3-10-79, which is still pending. The Government Advocate has been requested to make an application to expedite the hear, ing.

The Central Bureau of Investigation commenced investigation in respect o'f the infraction of Indian Penal

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Code sections. However, one of the parties obtained stay against the investigation by Central Bureau of Investigation on 24-4-80 from the Honourable High Court of Calcutta. Counter-affidavit has been prepared by Central Bureau of Investigation and is being

(b) to (e) Whereas the Ministry of Law waa consulted before filing the Special Leave Petition tty" the Directorate of Enforcement^ the Central Bureau Of Investigation has not consulted the Ministry Qf Law as their investigations are reported to be in the preliminary stages.

कानपुर के कर्मचारी राज्य बीमा ग्रस्पताल में एक व्यक्ति की मृत्युं

†1268. श्री कलराज मिश्र : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि एलगिन मिल सं० 1 (कानपुर) के एक कर्मचारी श्री गंग प्रसाद की मृत्यु इन्जेक्शन लगाने के बाद कर्मचारी राज्य बीमा ग्रस्पताल में हई; श्रीर
- (ख) यदि हां, तो इस सम्बन्ध में ब्योरा क्या है तथा मृत कर्मचारी के परि-वार को क्या मुद्रावजा दिया गया है?

[Death of a person in ESI hospital at Kanpur

1268. SHRI KALRAJ MISHRA: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that one Shri Ganga Prasad, an employee of the Elgin Mill No. I (Kanpur) died in the E.S.I. hospital after he was ad ministered an injection; and
- (b) if so, what are the details in this regard and what compensation has been paid to the family of the deceased employee?]

मंबी मंबालय में राज्य (श्री टी॰ ग्रंजिया) : (क) उत्तर प्रदेश सरकार ने, जो राज्य में कर्मचारी राज्य बीमा योजना के ग्रन्तर्गत डाटरी सविधायों की व्यवस्था करने के लिए जिम्मेवार हैं, सुचित किया है कि बीमा शुदा व्यक्ति, श्री गंगा प्रसाव की इजैक्शन लगने के पश्चात मत्य हो गई ग्रीर यह कि उक्त मामले की जांच की जा रही है।

to Questions

(ख) उत्तर प्रदेश सरकार ने यह भी बताया है कि जांच पड़ताल पूर्ण हो जाने पर मुद्रावजे के भुगतान के प्रश्न पर विचार किया जाएगा।

J [THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) The Government of Uttar Pradesh, who are responsible for provision o'f medical care under the Employees' State Insurance Scheme in the State, have reported that Shri Ganga Prasad, an insured person had died after an injection and that the matter is under investigation.

(b) The Government of Uttar Pradesh have also stated that the question of payment of compensation would be considered on completion of the investigation.]

Rates of T.A. and D.A. of Central **Government employees**

SHRI JAGDISH PRASAD 1269. MATHUR: Will the Minister of FINANCE be pleased to state:

- whether it is a fact that the rates of T.A. and D.A. of touring Central Government officers bave not been revised since long;
- (b) if so, when these rates were revised last;
- (c) what is the increase in percentage in price index since the rates were last revised;
- (d) what are the reasons for which the rates were not revised; and